



2026:AHC:26331

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1979 of 2026

Dr Rahul Sharma And Another

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ankit Kumar Rai
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard Shri Atul Dayal, learned Senior Counsel assisted by Shri Ankit Kumar Rai, learned counsel for the petitioners, learned Standing Counsel as well as Shri K.K. Singh, learned counsel appearing on behalf of Respondents.

2. The present writ petition has been filed by the petitioners inter-alia with the prayer to direct the respondents to correct the category of land in question Arazi No. 140 Minjumala area 3.065 hectares situated at Mauja Utwara, Tehsil Khair, District Aligarh from category 5-3 'ग' into category 1 'क', in the revenue record, within stipulated period of time.

3. It is argued by the counsel for the respondents that in case the petitioners will submit their claim in the shape of representation before the Respondent No.3 namely Sub Divisional Magistrate, Tehsil Khair, District Aligarh, he will take a decision in the matter, expeditiously.

4. Heard counsel for the parties and perused the record.

5. In the facts and circumstances of the case and without expressing any opinion on the merit of the case, the present writ petition is **disposed of finally** permitting the petitioners to move a fresh representation ventilating all their grievances before the respondent no.3 namely Sub Divisional Magistrate, Tehsil Khair, District Aligarh as has been raised by them in the present writ petition within a period of **three weeks** from today along-with certified copy of this order. In case any such representation is filed by the petitioners before the respondent no.3 within

the time indicated hereinabove, he is directed to do the needful in the matter as per procedure prescribed in law most expeditiously and preferably within a period of **six weeks** from the date of filing of such representation by the petitioners before him, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 6, 2026

Swati